

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 532 of 2012

(Arising out of Order-in-Appeal No. 437-2011 dated
07/12/2011 passed by CCE(Appeals-II), Bangalore)

VACUUM TECHNIQUES PVT LTD
NO.2./13, I PHASE, PEENYA INDUSTRIAL
AREA, BANGALORE 560 058

Appellant(s)

VERSUS

**Commissioner of Central Excise
And Service Tax BANGALORE-III**
NULL PB.NO.5400...QUEENS ROAD,
CENTRAL REVENUES BUILDING,
BANGALORE, - 560001
KARNATAKA

Respondent(s)

Appearance:

None

Shri Rama Holla, Superintendent(AR)

For the Appellant
For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 21287 / 2019

Date of Hearing: 20/12/2019

Date of Decision: 20/12/2019

Per : BENCH

It is seen from the record that the appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been

produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Order was pronounced and dictated
in Open Court on **20/12/2019**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

Raja...